

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 121**  
**(IB)/590/ND/2020**

**IN THE MATTER OF:**

Time Equipment Pvt. Ltd. ... Applicant/Petitioner

Vs

Lotus Greens Developers Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 05.01.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr.AshishAggarwal, Adv.  
Mr.Gurcharan Singh, Adv

For the Respondent :

**ORDER**

In compliance of the order dated 14<sup>th</sup> December 2020, reply was to be filed within two days as per the order. Learned Counsel states that there is a typographical error logically speaking the Vakalatnama was to be filed within three days, hence, reply can be within two weeks. Reply was subject to cost of Rs. 25,000/- to be paid to the applicant. Today, he states that due to the typographical error in the order dated 14<sup>th</sup> December 2020, Corporate Debtor has filed an application seeking clarification with respect to number of days for filing reply. Even if considering that the time given was two weeks, today two weeks have already expired. Neither the cost is paid nor the reply is prepared. The learned Counsel seeks further time to file reply. As a last chance, three more days are given to file reply, subject to additional cost of Rs. 10,000 to be paid to the Prime Minister Relief Fund. Rejoinder if any be filed within one week thereafter, with copy in advance to the other side.

List on 05.02.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**